

## **Probe into alleged rape bid by judicial officer**

NEW DELHI

The National Human Rights Commission (NHRC) has taken *suo motu* cognisance of the alleged attempted rape and abuse of a woman employee by a judicial officer of the commercial court in Jhansi, U.P. "The victim is traumatised by the incident, and has submitted a written complaint on 19.12.2020 to the in-charge Inspector, PS Navabad, Jhansi, to register an FIR, but no FIR has been registered. The allegations are very grave," the NHRC observed.

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## CHILD RIGHTS PANEL MEMBER LAUDS AP DIS



AP is the role model for the entire country for making best use of technology for effective policing and curbing crime

RG Anand, NCPDR member

EXPRESS NEWS SERVICE @ Vijayawada

NATIONAL Commission for Protection of Child Rights (NCPDR) member RG Anand lauded the programmes taken up by the Andhra Pradesh police for eliminating child labour in the State.

The NCPDR member convened a video link conference, from the DGP office, Mangalagiri on Tuesday, with the officials of women and child welfare, labour department, education, medical and health, rev-



enue, sports, Child Welfare Committee (CWC) and NGOs.

He enquired about the measures being taken by them for protection

of children's rights. Speaking on the occasion, Anand said that he had personally examined the initiatives taken by all the State governments for the welfare of children.

Referring to the Disha Act and the mobile application developed by the State government for the well-being of women and girl child, he commended the efforts of Director General of Police D Gautam Sawang and assured of extending all support to the State from the Centre. He said that Andhra Pradesh is

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